

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 932 of 2019 IN
DFR No. 2107 of 2019 & IA Nos. 1466 & 1526 of 2019**

Dated : 20th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Association of Power Producers & Ors. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Nitish Gupta
Ms. Molshree Bhatnagar
Ms. Himangini Mehta

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2
Mr. Ravikishore for R-4

ORDER

IA No. 1466 of 2019 – (for withdrawal of appeal)

Withdrawal of Appeal by Appellant No.3 is permitted. Other Appellants shall proceed to prosecute the Appeal.

With this observation, the IA stands disposed of.

IA No. 1526 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 16 days in filing the reply is condoned.

Application is disposed of.

IA No. 932 of 2019 IN
DFR No. 2107 of 2019

Rejoinder to reply on leave to appeal application shall be filed within two weeks.

List the matter on **17.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson